

national honour and national prestige. All that I agree, but the point is...

DR. SUBRAMANIAM SWAMY : Our Government did...The then Foreign Minister went to Washington and spoke to Mr. Moynihan. Did you do it ?

SHRI P.V. NARASIMHA RAO : He got the book released. That is what you are referring to, Dr. Swamy. I did not do it. I plead guilty for that.

I am very clear in my mind that the matter is serious ; but at the moment it is not possible for me to say anything more than place the facts before the House. In fact, the moment the book came into India, was published, the news of the publication was known in India, immediately Morarji Bhai's reaction was sought by the Press. There was actually no time between the appearance of the book and his reaction. And it was clear that the advice that he tendered to someone else three years ago, he himself was going to act on this times. Therefore, there was no occasion for me or for this Government to institute an enquiry. That would have taken two years. I do not know how long.

Therefore, look at the logistics of the problem : was there any time for this Government to do anything, by way of an enquiry, or of coming out or not coming out with a reaction ? It was not just practicable.

Therefore, now the matter lies before the court. Let us see what the court brings out. We may not be bound by another country's court, in the sense that we are bound by our Supreme Court or High Court. But there is going to be an enquiry, a long enquiry, enquiry into everything, every word that Mr. Hersh has written, he is going to defend himself, surely. So, at least what we may generally take as truth will come out. We may or may not agree with it 100%. But let us see. That will depend on what comes out.

16.29 hrs.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

MR. DEPUTY SPEAKER : Now we go to the next item-Legislative Business ; bills to be introduced. Mr. Buta Singh.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

SHRI A.K. ROY (Dhanbad) : Sir, I rise to oppose this Bill because this Bill is untimely, atrocious, arbitrary and will create a very bad precedent to demoralise the Members.

MR. DEPUTY-SPEAKER : You should speak on the constitutional propriety of the Bill and not on the subject matter of the Bill.

SHRI A.K. ROY : One of the objects given here is this.

MR. DEPUTY-SPEAKER : The constitutional propriety and other things you can only deal with at the introduction stage.

(Interruptions)

SHRI A.K. ROY : who is responsible for the high cost of living ? The Government, the Parliament, we all are responsible for it, either this side or that side. The government is responsible for the high cost of living.

SHRI ERA ANBARASU (Chengalpattu) : He should say what is the impropriety, what is wrong with it and what is the wrong procedure and not go into its objects and reasons.

MR. DEPUTY-SPEAKER : You know the rules very well. You should not go into the details of the Bill.

SHRI A.K. ROY : If that is a contradiction between the substance of the Bill and the objects, I must point out.

MR. DEPUTY-SPEAKER : No, no.

SHRI A.K. ROY : They lead to the high cost of living and for that the government wants to increase the salary of the members, who themselves are responsible for the high cost of living.

(Interruptions)

AN HON. MEMBER : He does not know anything about it

SHRI A.K. ROY : The conduct of the members of the House stands as a mirror before the entire country. Today we are advising the employees for the Fourth Pay Commission to go to the tribunal.

MR. DEPUTY-SPEAKER : You are going into the details of the Bill.

SHRI A.K. ROY : And we demand that our pay and salary should be increased. (Interruptions) This is immoral. This is a question of morality. The question of morality is a very weak part for a member to function.

SHRI BUTA SINGH : At the time of a debate, he can raise all the points...But at this moment, he can only point out the legislative competence of the House and nothing else.

MR. DEPUTY-SPEAKER : You are going into the details of the Bill.

SHRI A.K. ROY : So far as this Bill is concerned, it is arbitrary. I know the rules.

MR. DEPUTY-SPEAKER : "Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House".

That is all you must ask now and not go into the details of the Bill.

SHRI A.K. ROY : Here not only the legislative competence but moral competence also should come.

MR. DEPUTY-SPEAKER : Yes, Mr. Minister, you reply to him. You are opposing the Bill at the introduction state. That is all right.

SHRI A.K. ROY : I consider it immoral. (Interruptions)

SHRI BUTA SINGH : I can understand if the hon. member opposes the introduction of any legislation on the competence of the House or if it is ultra-virus of the Constitution of our country. Now, in this case, both the things are not there. The House is competent and the Bill is very much within the Constitution of our country. Therefore, I submit that the present legislation is very much within the legislative competence of this House and the House itself adopted the Bill which became the Salary, Allowances and Pension of Members of Parliament Act and also adopted several amendments to it subsequently. There is no question of this Bill being *ultra virus* of the Constitution. The Bill is passed on the recommendation of the Joint Select Committee of Members of Parliament.

I want to meet the other points made by the hon. Member. If he is so very much sensitive about the moral or any other aspect arbitrary or anything-he is free not to accept it.

MR. DEPUTY-SPEAKER : The question is :-

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

MR. DEPUTY-SPEAKER : Now the lobbies have been cleared. The question is :

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

The Lok Sabha was divided.

DIVISION NO. 2

16.43 hrs.

A Y E S

Abbasi, Shri Kazi Jalil	Damor, Shri Somjibhai
Alluri, Shri Subhash Chandra Bose	Das, Shri A.C.
Ankineedu Prasada Rao, Shri P.	Desai, Shri B.V.
Anuragi, Shri Godil Prasad	Digamber Singh, Shri
Arakal, Shri Xavier	Digvijay Sinh, Shri
Azad, Shri Ghulam Nabi	Engti, Shri Biren Singh
Bairwa, Shri Banwari Lal	Fernandes, Shri Oscar
Baitha, Shri D.L.	Gaekwad, Shri R.P.
Bansi Lal, Shri	Gehlot, Shri Ashok
Barve, Shri J.C.	Ghorpade, Shri R.Y.
Behera, Shri Rasabchari	Gireraj Singh, Shri
Bhagat, Shri B.R.	Gomango, Shri Giridhar
Bhagat, Shri H.K.L.	Jadeja, Shri Daulatsinhji
Bhim Singh, Shri	Jain, Shri Bhiku Ram
Bhoi, Dr. Krupasindhu	Jain, Shri Nihal Singh
Bhole, Shri R.R.	Jain, Shri Virdhi Chander
Bhuria, Shri Dileep Singh	Jena, Shri Chintamani
Birbal, Shri	Jha, Shri Kamal Nath
Brar, Shrimati Gurbrinder Kaur	Kailash Pati, Shrimati
Brijendra Pal Singh, Shri	Ken, Shri Lala Ram
Buta Singh, Shri	Keyur Bhusan, Shri
Chaudhary, Shri Manphool Singh	Khan, Shri Arif Mohammad
Chennupati, Shrimati Vidya	Lakkappa, Shri K.
Choudhari, Shri K.B.	Laskar, Shri Nihar Ranjan
Choudhari, Shrimati Usha Prakash	Madhuri Singh, Shrimati
Daga, Shri Mool Chand	Mahajan, Shri Y.S.
Dalbir Singh, Shri	Mallick, Shri Lakshman
Dalbir Singh, Shri	Mallikarjun, Shri

Mallu, Shri Anantha Ramulu

Mayathevar, Shri K.

Mishra, Shri Uma Kant

Mohanty, Shri Brajamohan

Motilal Singh, Shri

Murthy, Shri Kusuma Krishna

Naikar, Shri D.K.

Nair, Shri B.K.

Namgyal, Shri P.

Netam, Shri Arvind

Nikhra, Shri Rameshwar

Nurul Islam, Shri

Pandey, Shri Krishna Chandra

Panika, Shri Ram Pyare

Parashar, Prof. Narain Chand

Parmar, Shri Hiralal R.

Parthasarathy, Shri P.

Patel, Shri Mohan Lal

Patel, Shri Shantubhai

Patil, Shri A.T.

Patil, Shri Shankarrao

Patil, Shri Shivraj V.

Patil, Shri Uttamrao

Patil, Shri Veerendra

Patnaik, Shrimati Jayanti

Phulwariya, Shri Virda Ram

Poojary, Shri Janardhana

Pradhani, Shri K.

Quadri, Shri S.T.

Rahim, Shri A.A.

Raju, Shri P.V.G.

Ram, Shri Ramswaroop

Ramamurthy, Shri K.

Rana Vir Singh, Shri

Ranga, Prof. N.G.

Ranjit Singh, Shri

Rao, Shrimati B. Radhabai Ananda

Rao, Shri M.S. Sanjeevi

Rao, Shri M. Satyanarayan

Rathod, Shri Uttam

Raut, Shri Bhola

Reddy, Shri K. Brahmananda

Reddy, Shri M. Ram Gopal

Reddy, Shri T. Damodar

Sahu, Shri Narayan

Saminuddin, Shri

Sayeed, Shri P.M.

Sethi, Shri Arjun

Shailani, Shri Chandra Pal

Shaktawat, Prof. Nirmala Kumari

Shakyawar, Shri Nathuram

Sharma, Shri Chiranji Lal

Sharma, Shri Kali Charan

Sharma, Shri Nand Kishore

Sharma, Dr. Shanker Dayal

Shastri, Shri Dharam Dass

Shiv Shankar, Shri P.

Sidnal, Shri S.B.

Singh, Kumari Pushpa Devi

Soren, Shri Hari Har

Sparrow, Shri R.S.

Subburaman, Shri A.G.

Sunder Singh, Shri

Suryawanshi, Shri Narsing

Swamy, Dr. Subramaniam

Tewary, Prof. K.K.

Thorat, Shri Bhausheb

Tytler, Shri Jagdish

Varma, Shri Jai Ram
Verma, Shri Deen Bandhu
Verma, Shri Raghunath Singh
Verma, Shrimati Usha
Vyas, Shri Girdhari Lal
Yadav, Shri R.N.
Yadav, Shri Ram Singh
Zainul Basher, Shri

N O E S

Choudhary, Shri Saifuddin
Giri, Shri Sudhir
Jatiya, Shri Satyanarayan
Kodiyani, Shri P.K.
Lawrence, Shri M.M.
Rai, Shri M. Ramanna
Roy, Shri A.K.
Saha, Shri Ajit Kumar
Saha, Shri Gadadhar
Shastri, Shri Ramavatar
Sinha, Shri Nirmal
Soz, Shri Saifuddin

MR. DEPUTY-SPEAKER : Subject to correction, the result *** of the division is; Ayes 132; Noes 12.

The motion was adopted.

SHRI BUTA SINGH : Sir, I introduce ** the Bill.

16.44 hrs.

**DELHI MUNICIPAL CORPORATION
(SECOND AMENDMENT) BILL***

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) : On
behalf of Shri P Venkatasubbaiah I beg to
move for leave to introduce a Bill further
to amend the Delhi Municipal Corporation
Act, 1957.

MR. DEPUTY-SPEAKER : The
question is :

“That leave be granted to introduce a
Bill further to amend the Delhi Muni-
cipal Corporation Act, 1957.”

The motion was adopted.

SHRI BUTA SINGH : I introduce the
Bill.

**PUNJAB MUNICIPAL (NEW DELHI
AMENDMENT) BILL***

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) :
On behalf of Shri P. Venkatasubbaiah I beg to
move for leave to introduce a Bill further to
amend the Punjab Municipal Act, 1911 as in
force in New Delhi.

MR. DEPUTY-SPEAKER : The
question is :

***The following Members also recorded their Votes :

AYES : Shrimati Mohsina Kidwai, Shrimati Sumati Oraon, Shri Harish Rawat,
Shri Era Anbarasu and Shri Ratansinh Rajda.

NOES : Shri Krishna Chandra Halder and Dr. A.U. Azmi.

** Introduced with the recommendation of President.

* Published in Gazette of India, Extraordinary Part II, Section 2 dated 26.8.1983.